

ITEM NO.4

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5315/2022

(Arising out of impugned final judgment and order dated 10-05-2022 in CRMB No. 40580/2021 passed by the High Court Of Judicature At Allahabad)

MOHAMMAD AZAM KHAN

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80572/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.80571/2022-EXEMPTION FROM FILING O.T. and IA No.80576/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 14-07-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.  
Mr. Lzafeer Ahmad B. F., AOR  
Mr. Nizam Pasha, Adv.  
Mr. Aditya Samaddar

For Respondent(s) Mr. S V Raju, ASG  
Ms. Garima Prasad, AAG  
Mr. Ajay Vikram Singh, AOR  
Mr. Rajeev Dubey, Adv.  
Mrs. Priyanka Singh, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

As prayed by Mr. S.V. Raju, learned Additional Solicitor General appearing for the respondent, one week's time is granted to file response.

List this matter on 22.07.2022.

Reply affidavit be filed on or before 19.07.2022 through

e-filing/on-line.

Mr. Kapil Sibal, learned senior counsel appearing for the petitioner submits that liberty be given to initiate contempt action. The petitioner is free to do so.

(DEEPAK SINGH)  
COURT MASTER (SH)

(VIDYA NEGI)  
ASSISTANT REGISTRAR